

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.1237 of 2019

IN THE MATTER OF:

Kanchanben Rasik Bavariya

...Appellant

Versus

VE Commercial Vehicles Ltd. & Anr.

...Respondents

For Appellant: Mr. Z.A. Siddiqui, Advocate

For Respondents: Mr. Rohit K. Aggarwal, Advocate (R-1)
Mr. Sumit Kansal, Advocate (for IRP/R-2)

O R D E R

04.02.2020 Copies of the documents which were filed with Annexure A-7 have not been filed on record. Counsel for Respondent No.1 – Operational Creditor states that Respondent No.1 will file copies of those documents.

The learned Counsel for IRP is submitting that the Appellant and other Directors are not cooperating with the IRP. The learned Counsel for the Appellant states that the Appellant and the Directors will cooperate. There are already Orders passed by the Adjudicating Authority (National Company Law Tribunal, Ahmedabad Bench, Ahmedabad) and then by this Tribunal on 14th November, 2019. The IRP may move the Adjudicating Authority and the Adjudicating Authority will give necessary direction to ensure that the Company remains a going concern and the Directors and other relevant persons comply with the provisions of Insolvency and Bankruptcy Code, 2016. If Appellant and Directors of Corporate Debtor will not co-operate, on next date, we may take action in terms of Order dated 14.11.2019.

List the Appeal 'for admission (after Notice)' on 18th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md